

In the High Court of Judicature, Bombay.

The day, the 3 day of March 1865.

SPECIAL APPEAL No. 1001. — of 1864.

Bhas N. Ranje Patil of the
Ahmednagar District
(Original Defendant) Appellant

versus

Kumbhak Tulad Judge of
the Ahmednagar District
(Original Plaintiff -) Respondent

Rs. 41-0-10

The claim in the Original Suit was to *revoke some ancestral lands held from the Deft. Bhas who had taken possession of it during the Plaintiff's absence at Indore*

In Appeal No. 222 of 1864 the *Judge* of the District of *Ahmednagar* at *Ahmednagar* reversed the Decree of the *Judge at Pimpalgaur* who *had awarded the Plaintiff's claim* *in favour of the Plaintiff*

A Special Appeal was preferred in the High Court on the grounds that *substantial errors in law in the investigation of the case have been made which have produced error in the decision of the case upon the merits.*

1st In that the claim is barred by the law

of limitation as the Respondents are out of possession for upwards of 12 years.

2nd That the District Judge was in error in considering the extracts from the Collectors record and Survey as sufficient proof of the Plaintiffs title.

3rd That the District Judge was in error in considering that the withdrawal of a previous suit by the appellant precludes him from opposing the present claim of the Respondents.

The Court on view the decree of the District Judge with costs on Sp. App.

Attilack Forbes.

Att. Genl.

MEMORANDUM OF COSTS incurred in Special Appeal No. 1001

of 186 *4* against the decision of the *Judge* of the District of *Ahmednagar* and disposed of on the *3^d* March 1865 by *confirming the same with costs.*

BY THE APPELLANT—

IN THE DISTRICT.

In the <i>Moosiff's Court</i>	10.12.8		
In the <i>Judge's Court (including V.F.)</i>	1.11.8		
		12.8.4	

IN THIS COURT.

Stamp for Memorandum of Special Appeal	4	..	
Stamps for copies of Decree and Judgment	3	..	
Stamp for ^{two} Vukalutnama	4	..	
Stamp of an application to enter the name of the Appellant's heir	0	0	0
Batta for Process and Postage	1	3	..
Sectioner's Fee	1	14	9
Vukeel's Fee	1	3	8
			145.5

Rupees.... 25.13.9

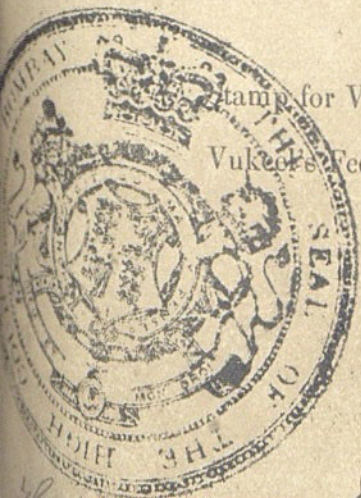
BY THE RESPONDENT—

IN THE DISTRICT.

In the <i>Moosiff's Court</i>	21	..	3
In the <i>Judge's Court</i>	8	11	8
			29.11.11

IN THIS COURT.

Stamp for Vukalutnama	2	..	
Vukeel's Fee	1	3	8
			3.3.8
Rupees....			32.15.7



W. J. ...
Sealer
3rd day March 1865.

R. West
Registrar